The Tamil Nadu Official Seals Act, 1865

Act 6 of 1865

Keyword(s):
Official Seals used by Collectors, Magistrates and other Public Officers
1 (Tamil Nadu) Act No. VI of 1865.

[The Tamil Nadu Official Seals Act, 1866.]

(Received the assent of the Governor on the 29th July 1865, and of the Governor-General on the 19th August 1865.)

An Act to enable the State Government to direct and prescribe what official seals Collectors, Magistrates and other public officers shall have and use.

WHEREAS it is expedient that provision should be made for enabling the State Government, from time to time, to direct and prescribe what official seals shall be used by Collectors, Magistrates and other public officers; It is enacted as follows:—

1. It shall be lawful for the State Government, from time to time, to direct and prescribe what official seals shall be used by Collectors, Magistrates and other public officers; any Regulation or Act to the contrary notwithstanding.

2. [Repeal of Regulation II of 1803, section 10.] Rep. by the Repealing Act, 1873 (Central Act XII of 1873).

1 These words were substituted for the word "Madras" by the Tamil Nadu Adaptation of Laws Order, 1969, as amended by the Tamil Nadu Adaptation of Laws (Second Amendment) Order, 1969, which came into force on the 14th January 1969.

2 Short title, "The Madras Official Seals Act, 1865", was given by the Repealing and Amending Act, 1901 (Central Act XI of 1901).

This Act was extended to the Kanyakumari district and the Shencottah taluk of the Tirunelveli district by section 3 of, and the Schedule to, the Tamil Nadu (Transferred Territory) Extension of Laws Act, 1957 (Tamil Nadu Act XXII of 1957).

3 This expression was substituted for the expression "Governor in Council" by the Tamil Nadu Adaptation of Laws Order, 1970, which was deemed to have come into force on the 14th January 1969.

4 Certain formal words have been repealed by Central Act XII of 1978.

5 The words "Provincial Government" were substituted for the words "Governor in Council" by the Adaptation Order of 1937 and the word "State" was substituted for "Provincial" by the Adaptation Order of 1950.